

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

RAJYA SABHA

UNSTARRED QUESTION NO.3317

TO BE ANSWERED ON THURSDAY, THE 31st MARCH, 2022

Funding problem of National Law Universities

3317. SHRI T.G.VENKATESH:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether National Law Universities(NLU) are facing day to day problems regarding funding which if left unaddressed will lead to avoidable confrontation as decisions resolving the issues must be taken firmly and in a timely manner without undue delays, if so, the details thereof;

(b) whether it is a fact that this problem is going to multiply as the State withdraws its funding and NLUs are left to generate their own resources; and

(c) if so, the details thereof and the steps being taken to resolve funding problems?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) to (c) National Law Universities (NLUs) have been established under the respective Acts enacted by the respective State Legislatures and as such they are State Universities. They are benefited from allocations of land, infrastructure support, financial grants and other development assistance from the State Governments, besides generating their own revenues. Being creations of State legislations, funding issues relating to NLUs fall within the purview of the concerned NLUs and respective State Governments.